GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4517
ANSWERED ON:20.08.2010
JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2000
Panda Shri Baijayant;Pradhan Shri Nityananda;Reddy Shri Komatireddy Raj Gopal

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to amend the Juvenile Justice (Care and Protection of Children)Act, 2000;
- (b) if so, the details thereof;
- (c) whether the Apex Court has also given certain instructions to the Union Government regarding setting up of Juvenile Justice Boards by the State Governments in the country;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government in this regard?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) & (b): In pursuance of the interim direction given by the Hon'ble High Court of Delhi in its order dated 2.4.2009 in a Public Interest Litigation filed by Kusth Asha Deep Federation (Writ Petition No. 8112/2007) and recommendations of the Rajya Sabha Committee on Petitions for Integration and Empowerment of Leprosy Affected Persons, in its 131st Report presented on 24th October, 2008, Ministry of Women and Child Development has decided to amend the Juvenile Justice (Care and Protection of Children) Act, 2000 (JJ Act), to remove the discriminatory references against leprosy affected children and also references about segregation of children affected by Hepatitis B, Tuberculosis, sexually transmitted diseases, mental disorders and drug addiction, from sections 48& 58 of the JJ Act.
- (c), (d) & (e): The Supreme Court in its order dated 22.01.2010 in the Writ Petition (Civil) No.51 of 2006 filed by Bachpan Bachao Andolan against the Union of India & Others had directed the State Governments to properly implement the JJ Act and constitute Child Welfare Committees, Juvenile Justice Boards and Special Juvenile Police Units in each district within six weeks of the order and appointed the National Commission for Protection of Child Rights (NCPCR) as nodal agency to monitor the implementation of the directions of the Court given from time to time. To facilitate implementation of the various provisions of the JJ Act, including constitution of the Juvenile Justice Boards, Government of India has introduced a Centrally Scheme namely 'Integrated Child Protection Scheme' (ICPS) in 2009-10, for providing financial assistance to the State Governments/UT Administrations.